

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ____/2020

Smt.Vijay Laxmi

... Plaintiff

VERSUS

Smt.Rajwant Kaur

... Defendant

**THROUGH CISCO WEBEX VIDEO
CONFERENCING**

01.06.2020 (11.05 a.m. to 11.20 a.m.)

Fresh suit under Order XXXIV CPC and for permanent injunction has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through mail.

Pr: Sh.Vinay Rathi, Ld.counsel for plaintiff.
(M.No.9958799915)



(Email ID of Id.counsel Sh.Vinay Rath :
advrathivinay69@gmail.com).

1. Alongwith the suit, an application under Order XXXIX Rule 1 and 2 read with Section 151 CPC for ad interim exparte injunction has also been filed.
2. **Arguments on the said application heard.**
3. Since plaintiff is not in possession of original documents of the mortgaged property i.e. Plot Nos.327 and 328, Modern Valley, Khanpur, Tehsil Kharar, District SAS Nagar (Mohali), Punjab, **hence no ground is made out for grant of exparte injunction.**
4. Now, **issue summons of the suit and notice of all the miscellaneous applications to defendant by plaintiff through all electronic modes i.e. email, whatsapp, sms etc. for 03.06.2020 and let plaintiff file an affidavit of service upon defendant and the manner in which defendant has been served before the Judicial Branch, THC, West, Delhi through**



email prior to next date of hearing.

5. A copy of order be sent to the Id.counsel for plaintiff by the **Filing Section, West, THC, Delhi** through email.



**(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
01.06.2020**